

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Yes, Sir.

(c) and (d) The Company is reported to have been settling P.F. Claims regularly once in a month through its Private Provident Fund Trust.

#### **Addition in Government Accommodation**

2253. SHRI I.D. SWAMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to allow the allottees of B-type Quarters in Delhi to add one more room temporarily or to cover verandahs as the accommodation in the said type is not sufficient;

(b) if so, the details thereof;

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) There is no proposal to allow the allottees of B-type Quarters in Delhi to add one more room temporarily. However, provision already exist for creation of additional enclosed space by covering verandah on payment of 10% of the cost by the allottee.

#### **Allotment of D.D.A. Flats**

2254. SHRI JAI PRAKASH (Hardoi) : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Unallotted DDA flats for the last 15 years in "Dilshad Garden" appearing in the "Dainik Jagran" dated July 25, 1997;

(b) if so, the reaction of the Government thereto;

(c) whether the flats constructed and made ready for allotment in 1990, 1991 and 1992 were allotted in 1997 inspite of their being without electricity and water;

(d) if so, the reasons therefor;

(e) whether the prices of flats of DDA in 1990, 1991 and 1992 were around Rs. 2 lakh while in 1997 the prices were increased to about Rs. 7 lakh;

(f) whether the flats were held up by DDA to earn more money; and

(g) if not, the reasons for not allotting the ready flats and the action taken against the erring officials?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Yes, Sir. As reported by the DDA, 100 MIG and 100 LIG houses were taken up for construction by DDA in Dilshad Garden, Block-R, East Delhi, in the year 1981. During currency of the contract, some major defects were observed. The contract was rescinded and the contractor was debarred/black listed for further tendering in DDA.

Disciplinary action has been completed against the following staff:-

- (i) The Executive Engineer concerned has been imposed penalty of compulsory retirement.
- (ii) The Asstt. Engineer concerned expired and hence no action.
- (iii) 2 Junior Engineers were removed from service and penalty of reduction by four stages was made in the pay scale of one JE.

A premier Government institution i.e. CBRI, Roorkee, was approached to examine these houses and suggest suitable rectification measures, which has since been completed. CBRI, Roorkee, has again been approached to re-examine these houses and certify their structural stability before these houses are released for allotment.

(c) Yes, Sir. However, in the absence of MCD water supply interim arrangement has been made through tubewell. However, these can be commissioned only when electricity is provided by Delhi Vidyut Board.

(d) Flats were allotted on the basis of the target dates given by the Delhi Vidyut Board.

(e) Yes, Sir.

(f) No, Sir, the prices of flats are fixed by DDA on the basis of an approved policy on 'No Profit No Loss' basis.

(g) The main reasons for non-allotment of ready flats is the non-availability of basic amenities like water, electricity and sewerage facilities to be provided by the local bodies concerned.

#### **[Translation]**

#### **Conversion of Saline Water Into Drinking Water**

2255. SHRI SHYAM LAL BANSHIWAL :  
SHRI PANKAJ CHOWDHARY :  
SHRI ANAND RATNA MAURYA :  
SHRIMATI LAKSHMI PANABAKA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to make use of nuclear energy in converting the saline water into drinking water;

(b) if so, the details thereof;

(c) the time by which it is likely to be started; and

(d) the amount likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) A nuclear desalination demonstration plant of 6300 cubic and metre per day capacity, based on combined Multi Stage.

(b) Flash - Reverse Osmosis desalination process and using power and low-pressure steam generated by the Madras Atomic Power Station, Kalpakkam is proposed to be set up at Kalpakkam in Tamil Nadu during the IX plan.

(c) The Plant is expected to be completed during the calendar year 2001, subject to approval for the project being received expeditiously and adequate Plan outlay being available during the IX Plan period.

(d) The estimated expenditure of the project is Rs. 3097 lakh.

[English]

#### Nuclear Thermal Rockets

2256. SHRI N. RAMAKRISHNA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Scientists have worked on Nuclear Thermal Rockets;

(b) if so, the details thereof; and

(c) whether the Government propose to launch their own space satellite like INSAT-2D?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) Does not arise.

(c) Geo-synchronous Satellite Launch Vehicle (GSLV) with a capability to launch Indian National Satellite

System-2 (INSAT-2) class of satellites in the required orbit is under development. The first development flight of GSLV is planned during 1998.

#### MPLADS Subsidiaries

2257. COL. (RETD.) SONA RAM CHOUDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether as per guidelines of MPLADS, Member of Parliament can give financial assistance for repairs, renovation and construction of schools even if the land on which the building is built belongs to a Trust;

(b) whether the Member of Parliament can also give financial assistance for procurement of benches for sitting of students of a school which belongs to a Trust;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) whether the Government propose to review the guidelines and make necessary provision for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOR) : (a) to (d) As per guidelines of MPLADS, the scheme funds cannot be spent on repairs and renovation unless it is a special repair for restoration/upgradation of any durable asset. The guidelines also do not permit purchase of inventory or stock of any type. The benches for sitting of students of a school, therefore, cannot be procured under the scheme.

(e) the guidelines were recently revised in February, 1997. There is no proposal at present with the Government to revise these further.

[Translation]

#### Review of Functioning of CBI

2258. SHRI RAVINDRA KUMAR PANDEY :  
SHRIMATI GEETA MUKHERJEE :  
SHRI V.V. RAGHVAN :

Will the PRIME MINISTER be pleased to state:

(a) whether the Central Bureau of Investigation in the recent past has failed to substantiate the charges of corruption against several charge-sheeted persons;

(b) if so, the reaction of the Government thereto;

(c) whether any review of the functioning of C.B.I. has been made; and